

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P. No.1583/(MAH)/2017

CORAM:

SHRI B. S. V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 05.02.2018

NAME OF THE PARTIES: Noble Corporation

Vs

Kelvott (India) Pvt. Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016

ORDER

CP No.1583/I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel as well as the Corporate Debtor Counsel stated that postdated cheques have already been given to the Petitioner in consideration to the claim raised by the Petitioner herein, and has further stated that he would withdraw this Company Petition on next date of hearing.

Accordingly, this matter is listed for withdrawal on 7.2.2018.

Sd/-

V. NALLASENAPATHY
Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)